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OA No. 1158/07.

7/3/08.

Hon. Mr. Ashok S. Karamardi, J.M.

The learned counsel for the respondent states that by filing an affidavit that the OA has become infructuous as the respondent recalled the order of transfer. A copy is served on the learned counsel for the applicant. The learned counsel for the applicant states that this OA has become infructuous. Accordingly, the OA is dismissed as having become infructuous.


J.M.

